nously has been facing some bottlenecks and that it is not likely, to be completed within the stipulated period; and

if so, what are the reasons therefor ana what steps are proposed to be taken by Government to remove the bottlenecks, if any, for the poduction of Maruti cars indigenously in a phased manner as envisaged?

; THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) while Maruti Udyog Ltd., has achieved projected indigenisation f^{or} in-house manufacture, there have been sofe shortfalls in ancillary development.

(b) The Maruti car embodies a quantum jump in product and production technology. The ancillary industry being geared to supply components fo_r older design cars is taking sometime to upgrade products. The Government has been according ful] support f^{or} establishment of new ancillary units as well as for modernisation and expansion of the existing ones. It is Itowever expected that Maruti Udyog Ltd., would be able to achieve the targetted level of 95 percent indigenisation by the fifth year. *71. [*Transferred to the* 28th March, 1985].

Production of Fertilizers

72. SHRI SHRIKANT VERMA: Will Hte Minister of CHEMICALS AND FERTILIZERS be pleased to stole:

Ca) the target fixed for the production *of* fertilizers by the public sector units financial year; and

(b) the total quantum of fertilizers produced by these units during the last financial year?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) The target of fertilizer production for the public sector units during 1984-85 has been set at 19.21 lakh tonnes of Nitrogen and 3.33 lakh tonnes of PO⁰-

(b) Production of the public sectoi fertilizer units during the year 1983-84 was 16.61 lakh tonnes of Nitrogen and 2.87 lakh tonnes of P205.

Vacancies of Judges in High Courts

73. SHRI L. GANESAN: SHRI V. GOPALSAMY:

Will the Minister of LAW AND JUSTICE be pleased to state

(a) the number of vacancies of judges in each High Court as on the 28th February, 1985 in the country; and

(b) how many cases were pending in each High Court on that date?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) Statement T showing the' vacancies of Judges in each High Court as on 28-2-1985 is laid on the Table of the House.

(b) Statement 'JJ' showing the number of cases pending on dates indicating im tha statement in various High Courts is laid on the Table of the House.

Sl. No. High Court	No. of vacancies of Judges as on 28-2-85
1. Allahabad	9
2. Andhra Pradesh	6
3. Bombay	6
4. C. leutz	- 3
5. Delhi	2
6. Gauhati	a
7. Gujarat	4
8. Himachal Pradesh	
9. Jammu and Kushmi	ir
10. Karnataka	. 1
11. Kerala	2
12. Madhya Pradesn	. 2
13. Madras	5
14. Oríssa	r
15. Patna	· 3
16. Punjab & Haryana	. 6
17. Rajasthan	3
18. Sikkim	I
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Statement-II

Number of cases pending in various High Courts :

Name of the High Court	Number of cases pending
As	on 31-12-1984
1. Andhra Pradesh	81,256
2. Bombay	1,02,942
3. Gujarat	36,949
4. Him_chal Pradesh	9,059
5. Kerala	99,997
6. Paina	57,048
7. Punjab and Haryana	33,708

Name of the High Court	Number of cases pending
8. Rojesthan	48,131
9. Sikkim	36
10. Allahabad	<i>30-6-1984</i> 2,12,453
11. Coleanta	1,26,000
12. Delhi	64,293
13. Jammu & Kashmir	24,545
14. Kornetaki	1,31,614
15. Madhya Pradesh	49,443
16. Madras	1,25,998
17. Orisse	20,611
18. Gauhati As on	3 0-6-1984 12,541

to Questions

Nationalisation of Bengal Potteries

*74. SHRI SUKOMAL SEN: SHRI NIRMAL CHATTERJEE:

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received representations from the trade unions operating in the Bengal Potteries limited, Calcutta, for nationalisation of that indus* trial unit;

(b) whether Government have received a similar request from the Chief Minister of West Bengal; and

(c) if so, what is the reaction of the Central Government in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) (a) and (b) Yes, Sir.

(c) Various alernatives for final disposition of M/s. Bengal Potteries Ltd. are being examined by the Goverment

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